

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application no. OA 06 of 2020 (SZ)

Applicant(s) : Suo motu

Vs.

Respondents : The District Collector & Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA
STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,
THRISSUR, THE 4TH RESPONDENT**

1. It is respectfully submitted that the 4th respondent is representing the 2nd respondent also in this application.
2. The Hon'ble NGT vide order dated 10.11.2020 in this OA had directed this respondent to submit a report regarding the further actions taken by the Municipality and the progress of the implementation of the Solid Waste Management Rules, 2016 and also the disposal of the plastic waste that has been stacked in the recycling unit which has been gutted in the fire incident.
3. It is respectfully submitted that the site was visited again by Board officers on 29.12.2020. The disposal of the burnt plastic waste that had been stacked in the RRF was found removed almost completely but a small quantity was found left unattended. The Municipality had been given direction to remove it urgently and they have reported compliance with the direction.
4. It is further submitted that the Municipality has not provided door to door collection for biodegradable wastes from households but only from commercial establishments. The total no of households as reported by the Municipality is 14850. According to them, they have provided decentralized

facility to 1300 households and are proposing to provide facility to 2553 more households within 6 months. The Municipality claims that in all the other households, the house owners have provided their own facility. They have uploaded only around 660 numbers of facilities in the ENVICLEAN app, a mobile application for surveying the solid waste treatment facilities with a specific objective of updating the GIS database. They have requested six months time for uploading the details of all the decentralized facilities provided in households, in the ENVICLEAN app. Random survey will be conducted by the Board officers to verify the same.

5. The centralized facility provided for the non biodegradable waste is MCF/MRF of capacity 3.36 tpd. They have proposed additional 4 MCFs under the Swachh Bharath Mission Urban Scheme of a total capacity of 25 tpd in 4 locations. The Municipality has been given direction to provide facility for the collection, treatment and disposal of sanitary wastes, domestic hazardous wastes, non recyclable wastes and collection facility for E- waste and to submit substantiating documents.
6. It is respectfully submitted that the Board has initiated actions for levying Environmental Compensation in view of the non compliance with Solid Waste Management Rules, 2016. Board is constantly monitoring the steps taken by the municipality to achieve progress in the implementation of the Solid Waste Management Rules, 2016.

Dated this the 8th day of January, 2021

SUSEELA NAIR V A Digitally signed by SUSEELA NAIR V A
Date: 2021.01.08 11:22:45 +05'30'

FOURTH RESPONDENT

SUSEELA NAIR. V.A
ENVIRONMENTAL ENGINEER

